

13.08 hrs

PAPERS LAID ON THE TABLE

*[English]***Detailed Demands for Grants of the Ministry of Urban Development for 1991-92**

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Development for 1991-92. [Placed in Library See No. LT.481/91]

Detailed Demands for Grants of Ministry of Law, Justice And Company Affairs for 1991-92

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIK. VIJAYA BHASKARA REDDY): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law, Justice and Company Affairs for 1991-92. [Placed in Library See No. Lt. 482/91].

Detailed Demands for Grants of Ministry of Environment and Forests for 1991-92

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB) on behalf of Shri Kamal Nath. I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for 1991-92. [Placed in Library. See No. LT-483/91]

Delhi Police (Appointment and Recruitment) Amendment Rules 1989 and Central Industrial Security Force (First Amendment) Rules 1991.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): I beg to lay on the Table—

- (1) A copy of the Delhi Police (Appointment and Recruitment) (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. F. 5/36/89- Home (P)/Estt. in Delhi Gazette dated the 22nd August, 1989 under sub-section (2) of section 148 of the Delhi Police Act, 1978. [Placed in Library See No. LT-484/91]
- (2) A copy of the Central Industrial Security Force (First Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 79 in Gazette of India dated the 9th February, 1991 under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968. [Placed in Library See No. LT-485/91]

Review in the worth of and Annual Report of Punjab State Seeds corporation Ltd. Chandigarh and Statement for delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 read with clause (c) (iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab:-
 - (i) Review by the Government on the working of the Punjab State Seeds Corporation Limited, Chandigarh, for the year 1986-87.
 - (ii) Annual Report of the Punjab State Seeds Corporation Limited, Chandigarh, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1)

above. [Placed in Library See No. LT-486/91]

Resolution re: Constitution of a high level committee of experts to examine the structure of direct and indirect taxes and to make recommendations thereto

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): I beg to lay on the Table a copy of the Resolution (Hindi and English versions) regarding constitution of a high level committee of experts to examine the structure of direct and indirect taxes and to make recommendations thereto. [Placed in Library See No. LT-487/91]

13.08 hrs

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

'I am directed to inform the Lok Sabha that the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 1991, which was passed by the Lok Sabha at its sitting held on the 19th August, 1991, has been passed by the Rajya Sabha at its sitting held on the 27th August, 1991, with the following amendment:-

New Clause-3

Ord.7 of 1991 3. (1) The Constitution (Scheduled Tribes) Order (Second Amendment) Ordinance, 1991, is hereby repealed.

Repeal and Savings.

(2) Notwithstanding such repeal, anything done or any action taken under

the Constitution (Scheduled Tribes) Order, 1950, as amended by the said Ordinance, shall be deemed to have been done or taken under the said Order, as amended by this Act.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendment be communicated to this House.'

13.09 hrs.

CONSTITUTION (SCHEDULED TRIBES) ORDER. (SECOND AMENDMENT) BILL AS AMENDED BY RAJYA SABHA

[English]

SECRETARY GENERAL: Sir, I lay on the Table the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 1991, which has been returned by Rajya Sabha with an amendment.

13.10 hrs.

ELECTION TO COMMITTEE

Court of the University of Delhi

[English]

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): I beg to move:

"That in pursuance of Statute 2(1) (xix) of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi, subject to other provisions of the Statutes. The members so elected shall not be the employees of the Uni-